
(2022) 11 TEL CK 0112

High Court For The State Of Telangana:: At Hyderabad

Case No: Motor Accident Civil Miscellaneous Appeal No. 1953 Of 2010

M. Arundathi 2 Others

APPELLANT

Vs

Jasvinder Singh Virk
Another

RESPONDENT

Date of Decision: Nov. 29, 2022

Acts Referred:

- Motor Vehicles Act, 1988 - Section 163A
- Indian Penal Code, 1860 - Section 304A, 337, 338

Hon'ble Judges: G. Anupama Chakravarthy, J

Bench: Single Bench

Advocate: T Viswarupa Chary

Final Decision: Allowed

Judgement

1., Loss of dependency, "Rs.6,80,400/-

2., Funeral expenses, "Rs.15,000/-

3., "Consortium (Rs.40,000/- each to the parents of
the deceased)", "Rs.80,000/-

4., Loss of estate, "Rs.15,000/-

, TOTAL, "Rs.7,90,400 /-